

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-2**  
New IA-5232/2020  
In  
IB-236(ND)/2020

**IN THE MATTER OF:**

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

....RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 04.12.2020**

**CORAM:**

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant/FC :

For the Respondent :

For the Intervener :

**ORDER**

**IA No. 5232**

The IRP along with Counsel is present and submitted that three names were suggested to the Financial Creditors in clause for giving their choice/consent for the appointment of Authorized Representative. The majority of the the Financial Creditor in clause have given their choice/consent in favour of Mr. Gagan Gulati constituting 49% of the voting share. Therefore, Mr. Gagan Gulati is hereby appointed as Authorized Representative for the Financial Creditors in clause with the direction to exercise the voting right as per the instructions of the Home-Buyers. The IRP is directed to provide the necessary documents/information along with agenda to the AR for the purpose of voting in the meetings of the CoC.

In terms of the above, the IA is **Allowed**.

-Sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-2**  
New IA-5251/2020  
In  
IB-236(ND)/2020

**IN THE MATTER OF:**

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

....RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 04.12.2020**

**CORAM:**

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant/FC : Mr. Nikshubha Sethi, Advocate

For the Respondent :

For the Intervener/IRP : Mr. Rakesh Kumar Bajaj (IRP)

**ORDER**

**IA No. 5251**

The IRP along with counsel is present. Registry is directed to issue notice to the Respondents. The Counsel for the IRP is permitted to send a private notice to the Respondents by all modes for their presence through Video conferencing on the next date of hearing and file the proof of service on or before next date of hearing.

List the matter on 17.12.2020.

-Sd-

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

-Sd-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)